

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 101
IA-2554, 2865/ND/2021
(IB)-1582(ND)2019

IN THE MATTER OF:

Construmart Online Pvt. Ltd.	...	Applicant
Vs.		
Maxworth Infrastructure Pvt. Ltd.	...	Respondent

Order under Section 9 of IBC.

Order delivered on 12.07.2021

Coram:

P.S.N PRASAD,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Suspended Director : Mr. Ankur Singhal, Mr. Sushil Kaundiya,
Advocates

For the IRP : Mr. Vishal Ganda, Mr. Anand Singh Sengar,
Ms. Akanksha Mathur, Mr. Rahul Jain, Advs.

ORDER

IA-2865/ND/2021:

Heard the submissions made by the counsel for the IRP. The application along with accompanying Form-FA in C.P. IB-1582/ND/2019. In view of the settlement between the Operational Creditor and Corporate Debtor is taken on record. The C.P. IB-1582/ND/2019 is dismissed as withdrawn. The Corporate Debtor is discharge from the CIRP process and IRP is discharge from the duties of IRP in the matter.

IA-2554/ND/2021:

This application has now become infructuous. The other applications which are pending, have also become infructuous, in view of the settlement between the Operational Creditor and the Corporate Debtor.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
P.S.N PRASAD
MEMBER (JUDICIAL)

